

F. No. 225/53/2020/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 31st May, 2021

Order under section 138(1)(a) of Income-tax Act, 1961

1. The Central Board of Direct taxes, in exercise of its powers under section 138(1)(a) of Income-tax Act, 1961 ('Act') and in partial modification of its earlier order dated 21.07.2020, hereby directs that following agency is inserted in the said order at Sl. No. 11 of Para 1:

11. **State Police Agencies as notified by the Central Government in connection with NATGRID project**

2. To facilitate the process of furnishing and receiving information, Memorandum of Understanding ('MoU') entered between Director General of Income-tax (Systems) and NATGRID shall be suitably amended to include the State Police Agencies notified by the Central Government in connection with NATGRID Project.

3. A copy of amended MoU shall be forwarded to this division for record purposes.

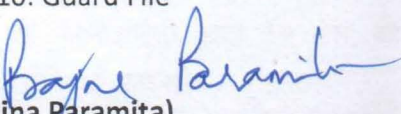
4. All other contents of the said order will remain unchanged.

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(Prajna Paramita)
Director to the Government of India

Copy forwarded to: -

1. PS to FM/PS to MoS (F)
2. PS to RS
3. PS to Chairman, CBDT and all Members, CBDT
4. NATGRID/State Police Agencies concerned
5. DGIT (Systems), New Delhi
6. All Pr. CCsIT/DGsIT for kind information
7. ITCC, Central Board of Direct Taxes (4 copies)
8. Web Manager, for placing on the website: www.incometaxindia.gov.in
9. JCIT, Date base Cell for uploading on www.irsofficersonline.gov.in
10. Guard File


(Prajna Paramita)
Director to the Government of India